

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 133
192/2007

IN THE MATTER OF:

H.B Stock Holdings Ltd. Applicant/petitioner

Vs.

M/s. DCM Shriram Industries Ltd. & Ors. Respondent

Order under Section 397-398

Order delivered on 21.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

Mr. Nimanniya Sharma, Adv.

Ms. Amrita Panda, Ms. Akriti Kataria,
Adv. for R1

Mr. Nipun Malhotra, Adv. for R16.

Ms. Veronica Mohan, Mr. Aamir Hussain, Adv.
R 22

ORDER

On the joint request made by the learned counsels for the parties, hearing is deferred to 26th April, 2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

21.02.2019
Aarti Makker